

ter has been referred for decision or report by any Court of Justice, or by any other competent public authority;

Seventh—Every person who holds any office by virtue of which he is empowered to place or keep any person in confinement.....”

Mr. Speaker: It looks as if the hon. Member is reading out the whole book.

Shri N. Sreekantan Nair: In this list, only officers who have got executive powers have been mentioned, and of course, judges are also included. But this definition excludes a Minister. I want the hon. Minister to keep this in mind and tell us what the position is. I want you to give a ruling on the point whether the term 'public servant' includes a Minister.

Mr. Speaker: Shri J. B. Kripalani wanted to say something and he wanted a couple of minutes.

श्री जे. भा. कृपलानी: अध्यक्ष महोदय, मुझे खाली एक मिनट चाहिए। होम मिनिस्टर साहब जो यह सगोषधन बिल लाये हैं वह ठीक है मैं मानता हूँ कि यह सही दिशा में एक कदम है। लेकिन जब मैं मध्य प्रदेश में था वहाँ एक चना होता है जिसे लोबी चना कहते हैं। वह बाहर नहीं भेजा जा सकता था। यह सरकार का हुनम था फिर जब यह जनरल एलैक्शन द्वारा 10 या 15 रोज के बाल्से, एक तिजारीती को उन्होंने परमिशन दी कि तुम भेज सकते हो और 15 दिन के बाद फिर उन्होंने बंद कर दिया तो अगर यह होम मिनिस्टर साहब उस के बाल्से कोई जांच कमेटी बैठायेंगे जोकि इस बारे में जांच करे तो मैं उनके कैंडिडेट्स कन्सल कल्याण और मैं संकल्पना कि बाऊई हूँ। इन सरिवस इन बाइपिंग अउड व परपणन

Mr. Speaker: It is nearing five o'clock now. There is one other Member who wants to speak on this Bill, namely Shri Satya Narain Singh. He

may speak tomorrow, and after him, the hon. Minister may reply to the debate.

Shri Bakar Ali Mirza (Secunderabad): Before you take up the CIA....

Mr. Speaker: I am not taking it up just now.

The hon. Minister of External Affairs will now make a statement about the latest position in regard to the treatment of the Indian Embassy personnel in China.

Shri Hem Barua (Mangaldai): Is it in response to our request?

The Minister of External Affairs (Shri M. C. Chagla): Yes, I am obeying his summons.

17 hrs.

STATEMENT RE. TREATMENT OF INDIAN DIPLOMATES BY CHINA

The Minister of External Affairs (Shri M. C. Chagla): Since I spoke to the House last, the whole world has been shocked by the news which have come from Peking about the humiliating treatment accorded to our diplomats by the Red Guards in Peking. At the airport Shri Raghunath was physically attacked and slapped. His glasses were broken and his face was stated to be bleeding. Shri Vijai who had only been declared *persona non grata* and who according to international law was entitled to all privileges of a diplomat until he left the territory of China was paraded round the airport for one hour and humiliated by a howling mob of Red Guards. Our First Secretary, Shri C. V. Ranganathan against whom no charges had been made was forced to bow his head by the Red Guards. That all this was done in no moment of frenzy but was the result of cold, calculated and deliberate policy was shown by the fact that after this scene was enacted, the Red Guards marched away in disciplined battle formation. We have just now begun to receive the direct report from our CDA in Peking. We hope

[Shri M. C. Chagla]

that the full report will reach us by this evening or tomorrow morning. In the meantime information about their treatment in Canton has just arrived from our Charge d' Affairs. Raghunath was taken out of plane and paraded around the airport and town in an open truck. As anticipated he was separated from Mr. Rao, accompanying Officer and Vijay. Apart from subjecting him to verbal insults Raghunath was subjected to the characteristic form of punishment inflicted on victims in the cultural revolution viz., hurling of shoes, spitting at victims and beating with sticks small enough not to bruise or lacerate. There was however some consolation in the fact that Raghunath by being taken around in a van has perhaps been saved from any kind of brutal treatment by the masses. So far Vijay was not touched in Canton. Slogans against him however were raised.

We received information about three hours ago that both Shri Raghunath and Shri Vijai have arrived in Hongkong. The party seems to have left Canton by train this morning and arrived at the border by noon time. I understand that the Hong Kong authorities have given all assistance to the party on crossing over. About an hour ago we have able to talk on telephone with our Commission in Hong Kong and personally to Shri Raghunath himself. Both of them, though in poor physical shape, are in high spirits. At present they are staying with our Commissioner in Hong Kong and the tentative plans are that they will return to India on Saturday.

We are still awaiting the full report from our Embassy in Peking which should be with us this evening or tomorrow morning. All that we have heard, however, shows that the Chinese Government not only violated ordinary rules of diplomatic usage but also broke several promises made to our Charged' Affairs. He had been assured that Raghunath would be allowed to be accompanied by an

Indian officer. The accompanying officer Shri M. S. Rao, First Secretary was never allowed to communicate with Raghunath during the journey. He was also assured that Shri Raghunath and Shri Vijai would be taken across to the border yesterday evening. The over-night stay in Canton was deliberately planned to subject our officers to humiliation. Thus the Chinese Government have proved themselves not merely indifferent to all civilized norms but have shown themselves either unwilling or incapable of honouring their own pledged words.

Shri Hem Barua (Mangaldai): May I ask for a very simple clarification?

Mr. Speaker: If we begin like that, it will take some time as other hon. Members also would like clarifications.

17.04 hrs.

DISCUSSION UNDER RULE 193

ALLOWED USE OF FOREIGN FUNDS IN THE RECENT ELECTIONS IN INDIA

Mr. Speaker: We shall now take up discussion of the matter dealt with in the calling attention notice today regarding the CIA and other foreign agencies giving funds for elections.

Shri Bakar Ali Mirza (Secundarabad): This matter came up this morning and the Home Minister made a statement. If he had said that the report says that the charges are baseless, then it would be a different thing. Charges have been made both inside and outside the House. A debate at this stage would only mean further mud slinging at one another. I would suggest that we consider this matter after Government have considered the Report and come to their conclusions.

Mr. Speaker: Will you kindly take your seat? After all, considering all aspects of the question, we thought it is an affront to the whole nation. It is not, after all, one alleging against